

NATIONAL COMPANY LAW TRIBUNAL
COURT-I, MUMBAI BENCH

Item 21

C.P.(IB)2687/MB/2019

CORAM:

SH. SHYAM BABU GAUTAM
HON'BLE MEMBER (T)

JUSTICE P.N. DESHMUKH (Retd.)
HON'BLE MEMBER (J)

ORDER SHEET OF THE HEARING ON **29.09.2022**

NAME OF THE PARTIES: - **CCI Logistics Ltd V/s VHB Medi Sciences Ltd**

Appearance (via video-conference):

For the Applicant : None present
For the Respondent : Mr. Viraj Parikh, Advocate

Sections 9 of the IBC, 2016

ORDER

None present for the Operational Creditor when the matter is called out. Counsel for the Corporate Debtor is present. Record reveals that by order dt. 28.06.2022, Operational Creditor was allowed to place on record Additional Affidavit subject to the payment as cost of Rs. 25,000/-. However, neither the Applicant has placed on record proof of payment of cost paid nor Additional Affidavit enclosing therewith Additional documents. Even today, none is present on behalf of the Operational Creditor today. It is therefore noted that the Operational Creditor is no more interested in prosecuting his claim further. Hence, the Company Petition bearing CP (IB) No. 2687 of 2019, is disposed of for want of prosecution. File be consigned to record.

Sd/-

SHYAM BABU GAUTAM
Member (Technical)

Vedant Kedare

Sd/-

JUSTICE P.N. DESHMUKH
Member (Judicial)